

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/222/2019

DATE OF ORDER: 18.04.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

S.K. Meena S/o Shri G.P. Meena, aged about 55 years, Resident of B-306, Royal Twins, Budhsinghpura, Sanganer, Jaipur (Raj.) at present posted at Senior Personnel Officer, Railway Electrification, Jaipur transferred to Jodhpur (SPO).

....Applicant

Ms. Sangeeta Sharma, counsel for applicant.

VERSUS

1. Union of India through Chairman/Secretary, Estt. (GAZ), Railway Board, Rail Bhawan, New Delhi – 110001.
2. General Manager, Head Quarter Office, Central Organization for Railway Electrification, Allahabad – 211002.
3. Senior Personnel Officer (GAZ), for General Manager, Core Allahabad – 211002.
4. Chief Project Director, Railway Electrification, Jaipur – 302006.
5. Chief Project Director, Railway Electrification, Jodhpur – 342001.

....Respondents

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

Aggrieved by an order dated 10.01.2019 (Annexure A/1), vide which the applicant has been ordered to be transferred from Jaipur to Jodhpur, he has preferred the present Original Application under Section 19 of the Administrative Tribunals Act, 1985.

2. At the very outset, learned counsel for the applicant stated that before filing the present Original Application, the applicant had moved a representation dated 15.01.2019 (Annexure A/9), which has not been decided by the respondents as yet. She further stated that the applicant would be satisfied if a direction is issued to the respondents to decide his said representation within a time frame.

3. Keeping in view of the aforesated limited prayer made by learned counsel for the applicant, without entering into the merits of the case, the present Original Application is disposed of at the admission stage itself with a direction to respondents to decide the applicant's pending representation dated 15.01.2019 (Annexure A/9) and pass a reasoned and speaking order in accordance with law within a period of fifteen days from the date of receipt of a certified copy of this order. A further direction is issued that before taking any decision over the applicant's representation, he shall also be afforded an opportunity of hearing.

Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**